

S.L. No. 80

211



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 19/2026/EZ**



In the matter of :

Ankur Sharma

..... Applicant

-Versus-

The State of West Bengal & Ors.

..... Respondents.

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Filed by

*Krishnendu Bera*

Krishnendu Bera

Advocate

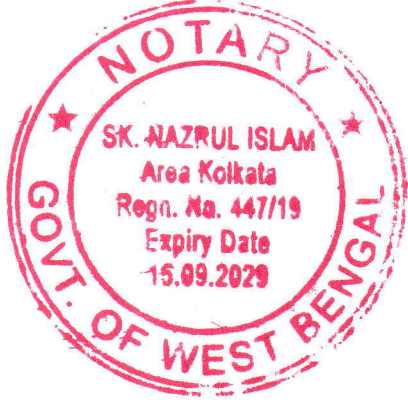
Mob: 9804470595

Email : krishnendubera87@gmail.com

**30 MAR 2026**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 19/2026/EZ**



In The Matter of :

Ankur Sharma

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-Versus-

State of West Bengal & Ors.

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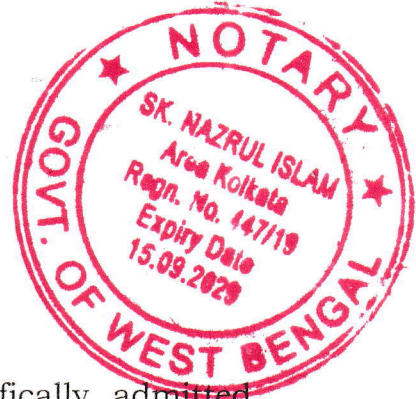
**COUNTER AFFIDAVIT ON BEHALF OF DHIREN GHOSH,  
RESPONDENT NUMBER 14.**

I, Sri Dhiren Ghosh, son of Late Molinda Ghosh, aged about 72 years, by faith- Hindu, by Occupation- Business, residing at Dightor, P.O- Saltora, District- Bankura, Pin- 722158, do hereby solemnly affirm and state as follows:-

1. That I am the respondent no. 14 in the instant original application and as such I am well acquainted with the facts and circumstances of the instant original application and competent to sign and swear this affidavit.

2. That I have been advised to deal with relevant paragraphs of the application which appears to be material and relevant for proper adjudication of the instant case and the paragraphs

**30 MAR 2026**



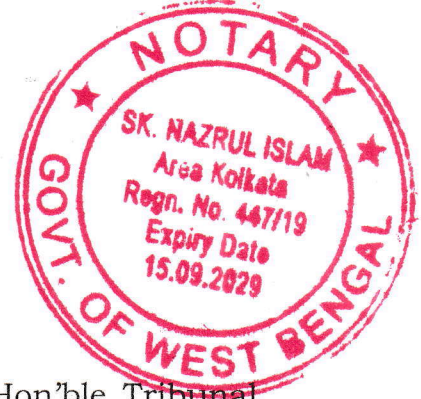
and/or portion of the paragraphs which are not specifically admitted, be deemed to have been denied by me.

3. With regard to the statements made in paragraphs 1, 2, 3, 4 of the said original application, I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations.

4. That with regard to the statements made in paragraph 5 of the said application I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations. It is specifically denied that in absence of Environmental Clearance no mining operations are carried out by the answering respondent over the plot in question.

5. That with regard to the statements made in paragraph 6 of the said application I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations. It is specifically denied that respondent no. 14 is not responsible for any impugned illegal mining activities.

6. That with regard to the statements made in paragraphs 7, 8, 9 of the said application I deny and dispute each and every statements and/or allegations made therein. It is stated that when no mining activities at all exist therefore question of depletion of natural resources and destruction of minerals does not arise and as such applicant has no locus standi to present the instant original application for the interest of environment. It is denied that the



applicant has any bonafide approach to move this Hon'ble Tribunal and state that applicant failed to produce documented violations to the alleged illegal mining in question. It is further denied that question of any illegal extraction and/or any illicit, unlicensed explosive used for blasting for the purpose of mining does not arise, as the answering respondent is not engaged to any mining operation as alleged.

7. That with regard to the statements made in paragraphs 10, 11, 12 of the said application I deny and dispute each and every statements and/or allegations made therein. It is denied that the present original application does not raises any substantial questions relating to violation of Schedule 1 under National Green Tribunal Act, 2010 including Environment (Protection) Act, 1986, Water Act, 1974 and Air Act, 1981 and EIA Notification, 2006. It is denied that instant matter not raises grave issues of systemic failures and stated that no mining activity undertaken in absence of environmental clearance. It is denied that no large scale illegal open cast mining of black stone is carried out by the respondent no. 14 at Plot no. 807, Mouza- Shyampur, P.S- Saltora, District- Bankura. It is denied that any no mining activity carried out over the said plot which causes serious environmental and safety hazards.

8. It is stated that the respondent no. 14, Dhiren Ghosh, Manik Maji, Akal Maji, Gopal Maji, Sarad Maji, Buddhadeb Maji are the joint owners in respect of Dag no. 807, J.L. no. 112, Mouza- Shyampur, P.S- Saltora, District- Bankura.

Copy of the Record of Rights are annexed hereto and marked with the letter 'R-1' to this affidavit.



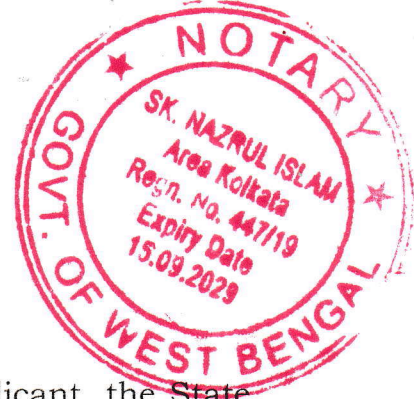
9. It is stated that vide Notification dated 22.11.2022 being no. 668/CI/O/MIN/GEN-MISS/17/2022 the Secretary to the department of Industries, Commerce & Enterprise, Mines Branch pleased to invite applications from Raiyat owning land who can apply for mining lease after following all statutory environmental guidelines. Accordingly the respondent no. 14 duly applied for License cum mining lease for minor minerals on private land on 12.01.2023 for total area measuring 1.290 hectare situated at Dag no. 807, J.L. no. 112, Mouza- Shyampur, P.S- Saltora, District- Bankura.

Copy of the said Notification dated 22.11.2022 and application are annexed hereto and marked with the letter 'R-2' to this affidavit.

10. That after considering all policy and after scrutinizing the application of the applicant, the ADM and DLLRO has recommended the application of the applicant and pleased to grant Letter of Intent (LOI) in favour of the respondent no. 14 vide LOI dated 10.03.2023.

Copy of the said Letter of Intent dated 10.03.2023 is annexed hereto and marked with the letter 'R-3' to this affidavit.

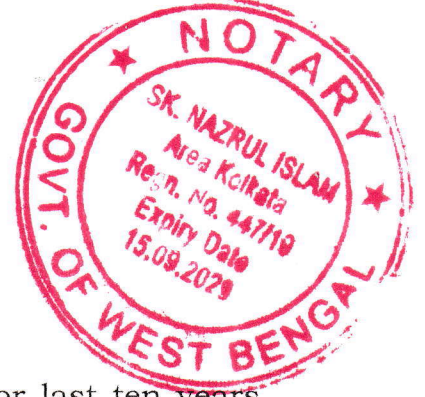
11. That with regard to the statements made in paragraphs 13, 14, 15 of the said application I deny and dispute each and every allegations made therein. It is stated that vide Memo dated 30<sup>th</sup> November, 2023 the Senior Geologist, Dte. of Mines & Minerals approved G-2 Level Geological report of the applicant being the answering respondent herein and Vide Memo dated 08<sup>th</sup> May, 2025 the Mining Officer-in-Charge approved the Mine plan considering all the aspects. Accordingly the answering respondent submitted Draft EIA report prepared by NABET accredited agency and after examining



the Mine plan which has been submitted by the applicant, the State Environment Impact Assessment Authority decided to grant Terms of Reference to the proposal of respondent no. 14 herein dated 29.08.2025 in accordance with the Environment Impact Assessment Notification, 2006 & further Amendments thereto and after accepting the recommendations of the State Expert Appraisal Committee (SEAC).

12. That with regard to the statements made in paragraphs 16, 17 of the said application I deny and dispute each and every allegations made therein. It is denied that in violation of any statutory mandate Terms of Reference issued in favour of the respondent no. 14. It is denied that no mining activities are being carried by the answering respondent without obtaining environmental clearance. It is denied that project proponent blew the safety barriers with explosives for carrying illegal mining and question of using any explosives does not arise. It is denied that project proponent not commenced any mining activities without obtaining approval from DGMS.

It is stated that project proponent never stated in the mine plan that any mining activities has been undergone at the instance of answering respondent. That the excavation which has been reported in the mine plan are not extracted by the project proponent. It is matter of record that at all material time illegal mining often carried out by local antisocial elements and organized criminal mafias which caused severe environmental destruction. The coal mafias and criminal syndicates had illegally extracted from the plot in question as well as from neighbor plots. It is stated that after strict vigilance of



respondent officials the illegal mining was stopped for last ten years and after notification dated 22.11.2022 issued by the Secretary to the department of Industries, Commerce & Enterprise, Mines Branch, the answering respondent came forward to obtain mining lease after following all statutory environmental guidelines at Dag no. 807, J.L. no. 112, Mouza- Shyampur, P.S- Saltora, District- Bankura.

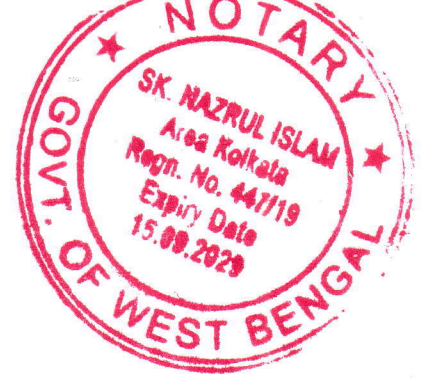
13. That with regard to the statements made in paragraph 18 of the said application I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations.

14. That with regard to the statements made in paragraphs 19, 20 of the said application I deny and dispute each and every allegations made therein. It is stated that in terms of query raised in the meeting of the SEAC , the project proponent being the answering respondent duly replied to the queries and after considering the detailed reply of the answering respondent SEAC duly proceeded with the application of the respondent no. 14 after having found no environmental violation.

15. That with regard to the statements made in paragraphs 21, 22 of the said application I deny and dispute each and every allegations made therein. It is stated that the complaint lodged by the applicant was/is baseless and without support of any documentary evidence that the project proponent and/or respondent no. 14 have illegally made any extraction over the plot in question. It is stated that in receipt of the false, fabricated complaint lodged by the applicant

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forwarded the said complaint before the District Magistrate, Bankura and Superintendent of Police, Bankura for an enquiry and after making thorough investigation the local officials found that the alleged complaint against the respondent no. 14 is baseless and has no legs to stand upon.

16. That with regard to the statements made in paragraphs 23 to 28 of the said application I deny and dispute each and every allegations made therein which are contrary to the records. It is stated that the applicant can substantiate his claim of correspondence made between the applicant and senior police officer of Bankura District. It is further denied that any blasting operations continued clandestinely during the night hours which the applicant recorded on 11.12.2025. That at the cost of repeating it is denied that since purchase of land the project proponent never excavated over the said plot since purchase of land in the year 2010.

17. That with regard to the statements made in paragraphs 29 to 35 of the said application I deny and dispute each and every allegations made therein which are contrary to the records. It is denied that the answering respondent subjected any mechanized open cast mining of black stone without obtaining environmental clearance. The respondent no. 14 never excavated black stone since purchase of plot of land. It is denied that the answering respondent caused mining activity without compliance of environmental norms and safety regulations. It is stated that prior to obtaining of Environmental clearance project proponent caused any mining activities. No mining activities has been carried out at the instance of answering

30 MAR 2026



respondent in disregard of statutory framework governing environmental protection. That no blasting at the stone quarry was ever took place at the instance of the answering respondent. It is stated that project proponent not admitted in the uploaded documents that mining of black stone has been done at the instance of respondent no. 14. It is stated that none of statements made in the paribesh portal does not make admission that the project proponent have undergone mining activities.

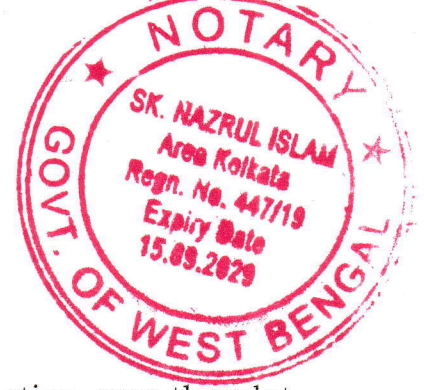
18. That with regard to the statements made in paragraphs 36 to 43 of the said application I deny and dispute each and every allegations made therein which are contrary to the records. It is stated that due to illegal excavation of stones by the coal mafias in the locality for a long span of period there are exposed cut rock faces and for a prolong period of stoppage of illegal excavation waters were logged in the mines. That for preparation mine plan the project proponent logged out the water and after being satisfied reply submitted by the project proponent as to the queries raised in 78<sup>th</sup> meeting of SEAC, the State Environment Impact Assessment Authority (SEIAA) processed the application for grant of Terms of Reference (ToR). It is denied that project proponent blown up benches using explosives. It is further denied that blasting has been a continuous routine of the mining operation of the project proponent/respondent no. 14.

19. That with regard to the statements made in paragraphs 44 to 58 of the said application I deny and dispute each and every allegations made therein which are contrary to the records. It is denied that any illegal explosion took place in the locality of plot in question in the



instant application. That the incident alleged in the original application in different areas of Saltora for which NIA investigation is under process which has no relevancy to the plot in question of the project proponent as it will be evident no illegal mining in the land of answering respondent took place for more than ten years after serious protest of local residents against coal mafias. Moreover such illegal blasting is the evidence that illegal mining operations took place in different areas under the District of Bankura by active participation of coal mafias and the project proponent being a law abiding citizen want to excavate black stone in lawful manner after obtaining proper permission from the authorities. It is stated that to stop illegal mining and to protect the environment as well as to restrain illegal activity causing serious public safety, the answering respondent applied for obtaining mining license.

It is further denied that there exists any imminent risk of collapse of mine walls into the adjoining water body and destruction of aquatic ecology. It is denied that in absence of Environmental clearance and without consent of Pollution Control Board any mining operation took place at the instance of respondent no. 14. It is further reiterated that no illegal extraction of black stone has been made by the answering respondent which causes loss of royalty to the state government and as such the answering respondent is not responsible for payment of cost of environmental compensation. That if any illegal extraction were ever made at the behest of answering respondent in that event the state agencies would have prosecuted the respondent no. 14 for committing of such offence. There is no such instance



and/or documentary evidence that any illegal extraction over the plot in question is done by the answering respondent herein.

20. It is submitted that after considering all aspects the SEIAA issued grant of Terms of Reference dated 29.08.2025 in favour of the respondent no. 14. It is further submitted that any challenge relating to Terms of Reference be made within 90 days from the date of issuance of grant of ToR and in the instant case the applicant challenged the validity of Terms of Reference after lapse of period of limitation and therefore the applicant is restrained from making such challenge beyond period of limitation.

21. That with regard to the statements made in paragraphs 59 to 71 of the said application I deny and dispute each and every allegations made therein which are contrary to the records. It is denied that applicant found any fresh evidence of blasting and continuation of illegal mining. It is stated that on the basis of complaint lodged by the applicant SEAC sought for queries from the project proponent and upon consideration of reply submitted by the project proponent the SEIAA allowed the application of the respondent no. 14 herein. Thereafter a public hearing was also held on 31.12.2025 at 12.00 PM in presence of ADMLR& DLLRO, Bankura, Block Development Officer, Saltora, Bankura, EIM Cell of WBPCB, Sabhapati, Saltora Gram Panchayat, Saha Sabhapati, Saltora Gram Panchayat.

Copy of the said Public hearing for the proposed Stone mining of Dhiren Ghosh, respondent no. 14 is annexed hereto and marked with the letter 'R-4' to this affidavit.

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22. That with regard to the statements made in paragraphs 72 to 87 of the said application I deny and dispute each and every allegations made therein which are contrary to the records. It is stated that the statements made in the instant paragraphs are made by the applicant at the cost of repetition of similar earlier statements which have already been stated by the applicant and the answering respondent duly replied to the same in the instant affidavit and therefore the instant respondent repeat and reiterate earlier statements made in the instant affidavit and also denies statements which are contrary to the records.

23. With regards to the Grounds and prayers as stated in the said original application I say that save and except those grounds having support of law are frivolous and the prayers are liable to be rejected.

24. It is further submitted that in facts and circumstances of the case the Hon'ble National Green Tribunal be pleased to dismiss the instant original application being devoid of any merit and filed with the personal and malafide intention and not for the protection of environment.

25. That the statements made in paragraphs 1 to 19, 21 to 23 are true to my knowledge and rest are my respectful submission.

*Dhivraj Ghosh*

DEPONENT

Identified by me

*Krishmendu Bera*  
Advocate



VERIFICATION:

I, Sri Dhiren Ghosh, son of Late Molinda Ghosh, the Deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 30<sup>th</sup> day of March, 2026.

*Dhiren Ghosh*

Identified by me

Deponent

*Krishmendu Bera*

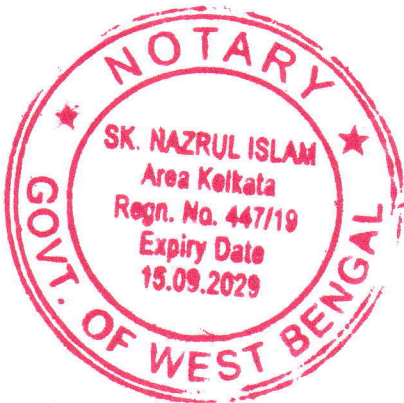
Advocate

solemnly affirmed and  
Declared before me on the  
Identification of the Advocate.

*[Signature]*  
Notary

*SK. Nazrul Islam*  
Notary, Govt. of W.B.  
Govt. No. 447/19  
City Civil Court, Calcutt

30 MAR 2026



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Annexure-R<sub>1</sub>

জেলা- বাঁকুড়া খতিয়ান নং- ৩৪৯/১

[ ০১০৪১১২ ]



মৌজা- শ্যামপুর

জে.এল.নং- ১১২

থানা- শালতোড়া

43

(১) রাজস্ব- ০.০০ টাকা

(২) জমির পরিমাণ(এ)- ০.৯৬০০

(৩) মোট দাগের সংখ্যা- ১

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	ধীরেন ঘোষ	রায়ত	
পিতা-	মলিন্দ ঘোষ		
ঠিকানা-	নিজ		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমাণ	একর	হেক্টর
৮০৭	ডাঙ্গা		৩.১৯০০	০.৩০০৯	০.৯৬০০		
মোট দাগের সংখ্যা- এক মাত্র							

Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act 1 of 1872)

Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.:13500

District- Bankura

Khatian No. 349/1 [0104112]

Mouza- Shyampur

J.L. no. 112 P.S- Saltora

(1) Revenue- 0.00 Rs.

(2) Land Area (Acre)- 0.9600 Acre (3) Total Dag no. 1

	(4) Details of holder	(5) Right	(6) Remarks
Name-	Dhiren Ghosh	Rayat	
Father-	Malind Ghosh		
Address-	Own		

(7) Details of Land

Dag no.	Classification	Remarks	Total area of Dag (Acre)	Area of Land holder	Area of Land Holder
807	Danga		3.1900	0.3009	0.96 Acre

Total Dag no. 1

226

জেলা- বাঁকুড়া খতিয়ান নং- ৬১০/১

[ ০১০৪১১২ ]



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মৌজা- শ্যামপুর

জে.এল.নং- ১১২

থানা- শালতোড়া

(১) রাজস্ব- ০.০০ টাকা

(২) জমির পরিমাণ(এ)- ০.৫০০০

(৩) মোট দাগের সংখ্যা- ১

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	মাণিক মাজী	রায়ত	
পিতা-	গোপাল মাজী		
ঠিকানা-	নিজ		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমাণ	একর	হেক্টর
৮০৭	ডাঙ্গা		৩.১৯০০	০.১৫৬৭	০.৫০০০		
মোট দাগের সংখ্যা- এক মাত্র							

Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act 1 of 1872)

Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.:13484

Digitally signed by Pradip Dhar  
Date: 2022.12.20 14:51:06 IST

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২০/১২/২০২২ ০২:৫৭ PM

District- Bankura

Khatian No. 610/1 [0104112]

Mouza- Shyampur

J.L. no. 112

P.S- Saltora

(1) Revenue- 0.00 Rs.

(2) Land Area (Acre)- 0.5000 Acre (3) Total Dag no. 1

	(4) Details of holder	(5) Right	(6) Remarks
Name-	Manik Maji	Rayat	
Father-	Gopal Maji		
Address-	Own		

(7) Details of Land

Dag no.	Classification	Remarks	Total area of Dag (Acre)	Area of Land holder	Area of Land Holder
807	Danga		3.1900	0.1567	0.50 Acre

Total Dag no. 1

228

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জেলা- বাঁকুড়া খতিয়ান নং- ৬৩/১

[ ০১০৪১১২ ]



মৌজা- শ্যামপুর জে.এল.নং- ১১২

থানা- শালতোড়া

(১) রাজস্ব- ০.০০ টাকা

(২) জমির পরিমাণ(এ)- ০.১৩০০

(৩) মোট দাগের সংখ্যা- ১

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	আকাল মাজি	রায়ত	
পিতা-	গোপাল মাজি		
ঠিকানা-	নিজ		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমাণ
					একর হেক্টর
৮০৭	ডাঙ্গা		৩.১৯০০	০.০৪০৭	০.১৩০০
মোট দাগের সংখ্যা- এক মাত্র					

Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act 1 of 1872)

Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.:13485

Digitally signed by Pradip Dhar  
Date: 2022.12.20 14:51:19 IST

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২০/১২/২০২২ ০২:৫৮ PM

District- Bankura

Khatian No. 63/1 [0104112]

Mouza- Shyampur

J.L. no. 112 P.S- Saltora

(1) Revenue- 0.00 Rs.

(2) Land Area (Acre)- 0.1300 Acre (3) Total Dag no. 1

	(4) Details of holder	(5) Right	(6) Remarks
Name-	Akal Maji	Rayat	
Father-	Gopal Maji		
Address-	Own		

(7) Details of Land

Dag no.	Classification	Remarks	Total area of Dag (Acre)	Area of Land holder	Area of Land Holder
807	Danga		3.1900	0.0407	0.13 Acre

Total Dag no. 1

230

জেলা- বাঁকুড়া খতিয়ান নং- ১৮৩/১

[ ০১০৪১১২ ]



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মৌজা- শ্যামপুর জে.এল.নং- ১১২

থানা- শালতোড়া

(১) রাজস্ব- ০.০০ টাকা

(২) জমির পরিমাণ(এ)- ০.৩৩০০

(৩) মোট দাগের সংখ্যা- ১

	(৪) অগ্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	গোপাল মাজি	রায়ত	
পিতা-	রতন মাজি		
ঠিকানা-	নিজ		

(৭) অগ্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অগ্রস্বত্বের অংশ	দাগের মধ্যে অগ্রস্বত্বের জমির অংশের পরিমাণ
৮০৭	ডাঙ্গা		৩.১৯০০	০.১০৩৪	০.৩৩০০

মোট দাগের সংখ্যা- এক মাত্র

Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act 1 of 1872)

Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.:13486

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Date: 2022.12.20 14:51:30 IST

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২০/১২/২০২২ ০২:৫৮ PM

District- Bankura

Khatian No. 183/1 [0104112]

Mouza- Shyampur

J.L. no. 112 P.S- Saltora

(1) Revenue- 0.00 Rs.

(2) Land Area (Acre)- 0.3300 Acre (3) Total Dag no. 1

	(4) Details of holder	(5) Right	(6) Remarks
Name-	Gopal Maji	Rayat	
Father-	Ratan Maji		
Address-	Own		

(7) Details of Land

Dag no.	Classification	Remarks	Total area of Dag (Acre)	Area of Land holder	Area of Land Holder
807	Danga		3.1900	0.1034	0.33 Acre

Total Dag no. 1

232

জেলা- বাঁকুড়া খতিয়ান নং- ১১৮৭

[ ০১০৪১১২ ]

মৌজা- শ্যামপুর জে.এল.নং- ১১২

থানা- শালতোড়া



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(১) রাজস্ব- ১৮৯.০০ টাকা

(২) জমির পরিমাণ(এ)- ০.৬৩০০

(৩) মোট দাগের সংখ্যা- ১

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	সারদ মাজি	রায়ত	
পিতা-	উমাপদ		
ঠিকানা-	লেদাপলাশ		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমাণ	একর	হেক্টর
৮০৭	ডাঙ্গা		৩.১৯০০	০.১৯৯৮	০.৬৩০০		
মোট দাগের সংখ্যা- এক মাত্র							

Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act 1 of 1872)

Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.:13489

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Date: 2022.12.20 14:52:21 IST

Page ১ of ১

২০/১২/২০২২ ০২:৫৯ PM



District- Bankura

Khatian No. 1187 [0104112]

Mouza- Shyampur

J.L. no. 112 P.S- Saltora

(1) Revenue- 0.00 Rs.

(2) Land Area (Acre)- 0.6300 Acre (3) Total Dag no. 1

	(4) Details of holder	(5) Right	(6) Remarks
Name-	Sarad Maji	Rayat	
Father-	Umapada Maji		
Address-	Own		

(7) Details of Land

Dag no.	Classification	Remarks	Total area of Dag (Acre)	Area of Land holder	Area of Land Holder
807	Danga		3.1900	0.1998	0.63 Acre

Total Dag no. 1

জেলা- বাঁকুড়া

খতিয়ান নং- ১১১৭

234 ০১০৪১১২ ]



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মৌজা- শ্যামপুর

জে.এল.নং- ১১২

থানা- শালতোড়া

(১) রাজস্ব- ৩৪২.০০ টাকা

(২) জমির পরিমাণ(এ)- ১.১৪০০

(৩) মোট দাগের সংখ্যা- ২

	(৪) অগ্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	বুদ্ধদেব মাজী	রায়ত	
পিতা-	ভক্তিপদ		
ঠিকানা-	লেদাপলাশ		

(৭) অগ্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অগ্রস্বত্বের অংশ	দাগের মধ্যে অগ্রস্বত্বের জমির অংশের পরিমাণ	
					একর	হেক্টর
৮০৩	গড়লায়েকপতি ভ/ডাঙ্গা		২৭.৯৪০০	০.০১৭৯	০.৫০০০	
৮০৭	ডাঙ্গা		৩.১৯০০	০.১৯৮৫	০.৬৪০০	

মোট দাগের সংখ্যা- দুই মাত্র

Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act 1 of 1872)

Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.:13505

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Date: 2022.12.21 16:13:25 IST

District- Bankura

Khatian No. 1117 [0104112]

Mouza- Shyampur

J.L. no. 112 P.S- Saltora

(1) Revenue- 342.00 Rs.

(2) Land Area (Acre)- 1.1400 Acre (3) Total Dag no. 2

	(4) Details of holder	(5) Right	(6) Remarks
Name-	Buddhadeb Maji	Rayat	
Father-	Bhaktipada		
Address-	Ledaplas		

## (7) Details of Land

Dag no.	Classification	Remarks	Total area of Dag (Acre)	Area of Land holder	Area of Land Holder
803	Danga		27.9400	0.0179	0.5000 Acre
807	Danga		3.1900	0.1985	0.6400 Acre

Total Dag no. 2

The

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Kolkata



सत्यमेव जयते

Gazette

Extraordinary  
Published by Authority

AGRAHAYANA 2]

WEDNESDAY, NOVEMBER 23, 2022

[SAKA 1944

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**GOVERNMENT OF WEST BENGAL**  
**Department of Industry, Commerce & Enterprise**  
**Mines Branch**

**4, Abanindranath Tagore Sarani (Camac Street), Kolkata-700016**

**NOTIFICATION**

No. 668/CI/O/MIN/GEN-MISS/17/2022

Dated: 22/11/2022

Whereas, the western districts of the state, such as, Birbhum, Paschim Bardhaman, Bankura, Purulia have huge reserves of minor minerals, like, Black Stone, China Clay & Fire Clay, Quartz & Feldspar etc., majority occurrence of which is found in private/raiayati land,

And whereas, the State Government was considering that a huge population of women and men workers who are associated with and earn their living from multiple ancillary industries associated with mining, such as, crushing, processing and transportation sectors will benefit from a mining policy in Raiyati land,

And whereas, to encourage extraction of these minerals in a sustainable manner, following all statutory environmental guidelines, the State Government vide notification no. 379-ICE/O/MIN/GEN-MIS/76/2017 dated 24<sup>th</sup> September 2021, declared that it will bring out detailed modalities of mining of minor minerals in raiyati land,

Now, therefore, the Governor is hereby pleased to publish the Policy of Mining of Minor Minerals in Private/Raiyati land for the State of West Bengal.

**The Policy of Mining of Minor Minerals in Private/Raiyati land**

1. Only the Raiyat owning the land can apply for a mining lease. They may apply individually or organise themselves in a group of Raiyats/Company. All the legal documents shall only be issued in the name of raiyat/group of raiyats/company thus ensuring complete ownership, responsibility, and equitable social justice.
2. The application shall then be evaluated by district land department regarding authenticity of ownership of land and be forwarded with their recommendation to the state nodal agency West Bengal Mineral Development & Trading Corporation Ltd (WBMDTCL).

3. WBMDTCL may grant provisional Letter of Intent (LoI) to the raiyat(s) if it is prima facie satisfied. LoI shall be issued against the payment of an advance fees.
3. Based on provisional LOI, the Raiyat(s) will get mining plan prepared by qualified agency, establish the mineable reserve and get it approved by the competent authority. Thereafter, he/they shall submit application for Environmental Clearance (EC) to State Environment Impact Assessment Authority (SEIAA). The Raiyat(s) shall be responsible for prospecting, determining and finalizing of Mining Plan through qualified agency, obtaining Environment Clearance (EC) and all statutory clearances/approvals/permissions thus ensuring environment friendly and sustainable mining.
4. After obtaining EC, Consent to Establish (CTE) & Consent to Operate (CTO) and all statutory clearances approvals/permissions, the Raiyat(s) shall apply for grant of Mining Lease. A Mining Lease Fee shall be charged before granting such mining lease amount of which shall be fifty percentage (50%) of value of minor mineral dispatched in one month as per the environment clearance in rupee term. The advance fees paid while receiving provisional LoI shall be adjusted.

The value of minor mineral shall be an amount equal to the product of,

- mineral to be dispatched in a month as per the approved Environment Clearance, and,
  - Assessed price of the minor mineral as determined by the State Government
5. The lease shall be granted for a period of 5 years or till the reserve is exhausted, whichever is earlier, with a provision of extension for up to 5 years at a time depending upon the mineral reserve established, adhering to statutory norms at the discretion of the state government. For any extension of mining lease, the Mining Lease Fee shall be calculated based on the revised approved mining plan/ Environment Clearance at that time and has to be paid again.
  6. The lessee shall pay royalty, cess, DMF and other statutory payments as applicable and obtain excavation permit during the entire life cycle of the mines.

The willing lessees of contiguous plots are allowed to execute agreement between/among them for 'Common Area Extraction' to promote scientific and sustainable mining.

The detailed procedure and guidelines for this is placed below:

**The Standard operating Procedure (SoP) proposed by the Department**

The following procedure is proposed for granting Mining Leases for excavation of minor mineral on raiyati land.

- The interested Raiyat/Group of Raiyats/Company as Raiyat shall apply for grant of Letter of Intent (LoI) to the state nodal agency (WBMDTCL) for an area of minimum 1 Ha on their own land(s) along with land details for all minor minerals except morrum.
- This application shall be made on WBMDTCL webportal or any other manner decided by WBMDTCL.
- For morrum, the interested Raiyat/Group of Raiyats/Company as Raiyat shall apply for grant of Letter of Intent (LoI) to the state nodal agency for any parcel area on which Environmental Clearance (EC) can be obtained
- The cost of such application shall be Rs.50,000/-.
- The application shall then be evaluated by district land department regarding authenticity of ownership of land and be forwarded to the state nodal agency with their recommendation.
- As nature of land will also be examined during such evaluation, the applicant may apply for land conversion simultaneously if the same is needed. Conversion is mandatory before the execution of mining lease.
- The state nodal agency (WBMDTCL) shall then grant/reject provisional LoI to the raiyat(s).
- For the issuance of LOI the interested Raiyat/Group of Raiyats/Company as Raiyat shall submit an advance fees amounting to 1000 times the royalty of the minor mineral per Ha before the issuance of LOI. For eg. is

any raiyat is applying for a three hectare plot for mining blackstone and the royalty rate for blackstone is Rs 130 per cubic meter, the advance fees will be  $3 \times 130 \times 1000$  i.e. Rs 3,90,000. The size of the plot will be rounded off to the nearest integer for this calculation.

- Based on provisional LOI, the Raiyat(s) will get mining plan prepared by qualified agency, establish the mineable reserve, and get it approved by the competent authority. Thereafter, he/they shall submit application for Environmental Clearance (EC) to State Environment Impact Assessment Authority (SEIAA). The Raiyat(s) shall be responsible for prospecting, determining, and finalizing of Mining Plan through qualified agency, obtaining Environment Clearance (EC) and all statutory clearances/approvals/permissions.
- After obtaining EC, Consent to Establish (CTE) & Consent to Operate (CTO) and all statutory clearances/approvals/permissions, the Raiyat(s) shall apply for grant of Mining Lease. Along with such clearances/approvals/permissions, the Raiyat(s) shall pay the residual amount of the Mining Lease Fee after adjusting the advance fees paid at the time of issuance of LOI.
- One time Mining Lease Fee shall be fifty percentage (50%) of value of minor mineral dispatched in one month as per the approved environment clearance in rupee term.
- The value of minor mineral shall be an amount equal to the product of,
  - mineral to be dispatched in a month as per the approved Environment Clearance, and,
  - Assessed price of the minor mineral as determined by the State Government
- The state nodal agency (WBMDTCL) shall execute the mining lease on behalf of the Industry, Commerce and Enterprises Department.
- The lease shall be granted for a period of 5 years or till the reserve is exhausted, whichever is earlier, with a provision of extension for up to 5 years at a time depending upon the mineral reserve established, adhering to statutory norms at the discretion of the state government. For any extension of mining lease, the Mining Lease Fee shall be calculated based on the revised approved mining plan/environment clearance at that time and has to be paid again.
- The lessee shall pay royalty, cess, DMF and other statutory payments as applicable and obtain excavation permit during the entire life cycle of the mines.
- The willing lessees of contiguous plots are allowed to execute agreement between/among them for 'Common Area Extraction' to promote scientific and sustainable mining.
- WBMDTCL shall reserve the right to accept or reject any application without assigning reasons.

By order of the Governor,

VANDANA YADAV

*Secretary to the Government of West Bengal.*

APPLICATION ID : BNK/BS/2023/1  
DATE : 12/01/2023

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Form of Application for Prospecting License cum Mining Lease for Minor Minerals  
on Private land

To  
The Secretary to the Government of West Bengal,  
Industry, Commerce & Enterprises Department,  
Shilpa Sadan, 5th Floor,  
4, Abanindranath Tagore Sarani (Camac Street),  
Kolkata – 700016

Madam / Sir,

I submit this application under West Bengal Minor Minerals Concession Rules, 2016, in respect of Gazette Notification No 668/CI/O/MIN/GEN-MISS/17/2022 dated 22.11.2022

I request that prospecting license cum mining lease for exploitation of minor minerals may kindly be granted

The required particulars are given below:

Sl No	Particulars	
1	Name of the Applicant	DHIREN GHOSH
2	Full postal address of the Applicant	VILL- DIGTORE, P.O.- SALTORA, P.S-SALTORA, DIST.- BANKURA, PIN.- 722158, Sadar, Block - SALTORA, PS - Saltora, District - BANKURA, WEST BENGAL
3	Mobile Number of the Applicant	7001104491
4	E-mail ID of the Applicant	mangal.ghosh50@gmail.com
5	Aadhar Number of the Applicant	566148944177
6	PAN of the Applicant	CPSPG5362J
7	Minerals which the applicant intends to mine	Black Stone
8	Period for which the Mining Lease is required in Years	5
9	Total extent of the area applied for in Hectare	1.290
10	Approximate amount to be invested in Rs	--
11	Approximate number of employment to be generated	--



Details of land in respect of Prospecting License cum Mining Lease is required :

Sl No	Location Details	Land Details	Owner Details
1	<b>District</b> : BANKURA <b>Subdivision</b> : Sadar <b>Block</b> : SALTORA <b>PS</b> : Saltora	<b>Mouza</b> : SHYAMPUR <b>J.L. No.</b> : 112 <b>L.R. Plot No.</b> : 807 <b>Classification</b> : DANGA <b>Total Area</b> : 1.290 ha <b>Applied Area</b> : 0.388 ha	<b>Name</b> : DHIREN GHOSH <b>Aadhaar</b> : 566148944177 <b>Mobile</b> : 7001104491
2	<b>District</b> : BANKURA <b>Subdivision</b> : Sadar <b>Block</b> : SALTORA <b>PS</b> : Saltora	<b>Mouza</b> : SHYAMPUR <b>J.L. No.</b> : 112 <b>L.R. Plot No.</b> : 807 <b>Classification</b> : DANGA <b>Total Area</b> : 1.290 ha <b>Applied Area</b> : 0.202 ha	<b>Name</b> : MANIK MAJI <b>Aadhaar</b> : 902448315998 <b>Mobile</b> : 8637341335
3	<b>District</b> : BANKURA <b>Subdivision</b> : Sadar <b>Block</b> : SALTORA <b>PS</b> : Saltora	<b>Mouza</b> : SHYAMPUR <b>J.L. No.</b> : 112 <b>L.R. Plot No.</b> : 807 <b>Classification</b> : DANGA <b>Total Area</b> : 1.290 ha <b>Applied Area</b> : 0.053 ha	<b>Name</b> : AKAL MAJI <b>Aadhaar</b> : 858346791153 <b>Mobile</b> : 8637341335
4	<b>District</b> : BANKURA <b>Subdivision</b> : Sadar <b>Block</b> : SALTORA <b>PS</b> : Saltora	<b>Mouza</b> : SHYAMPUR <b>J.L. No.</b> : 112 <b>L.R. Plot No.</b> : 807 <b>Classification</b> : DANGA <b>Total Area</b> : 1.290 ha <b>Applied Area</b> : 0.133 ha	<b>Name</b> : GOPAL MAJI <b>Aadhaar</b> : 362079729275 <b>Mobile</b> : 8637341335
5	<b>District</b> : BANKURA <b>Subdivision</b> : Sadar <b>Block</b> : SALTORA <b>PS</b> : Saltora	<b>Mouza</b> : SHYAMPUR <b>J.L. No.</b> : 112 <b>L.R. Plot No.</b> : 807 <b>Classification</b> : DANGA <b>Total Area</b> : 1.290 ha <b>Applied Area</b> : 0.255 ha	<b>Name</b> : SHARAD MAJI <b>Aadhaar</b> : 840732736403 <b>Mobile</b> : 9933658279
6	<b>District</b> : BANKURA <b>Subdivision</b> : Sadar <b>Block</b> : SALTORA <b>PS</b> : Saltora	<b>Mouza</b> : SHYAMPUR <b>J.L. No.</b> : 112 <b>L.R. Plot No.</b> : 807 <b>Classification</b> : DANGA <b>Total Area</b> : 1.290 ha <b>Applied Area</b> : 0.259 ha	<b>Name</b> : BUDDHADEB MAJI <b>Aadhaar</b> : 807842297900 <b>Mobile</b> : 9933658279

List of documents provided:

- 1 Latest copy of LR-ROR of all the plots for which application is made
- 2 Sketch map with approach road . This has to be prepared and signed by by amin/ surveyor/ competent authority.

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- 3 Up to date copy of rent receipt of all the plots for which application is made
- 4 If total area of any plot is not co-terminus with applied area, then proper demarcation has to be made either by any registered instrument or by order of any court of law in this regard.
- 5 Affidavit

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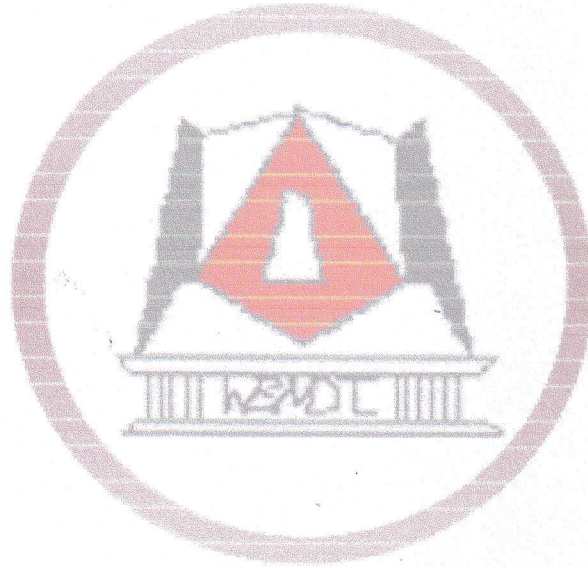
- 1 I do hereby declare that the particulars furnished above are correct and I shall furnish all original copies when required.
- 2 I do hereby declare that I shall submit all other details including approved Mining Plan, Environment Clearance (EC) certificate and others statutory clearances before grant of Mining Lease Deed as per terms of the Grant Order.
- 3 I am the main applicant on behalf of group of Raiyat(s) and I have been authorized by the group of Raiyat(s) to apply. The above-mentioned persons are the exclusive owners of the lands for which application is made. I am attaching duly sworn in affidavit before the First-Class Judicial Magistrate in this regard.

Date :

Yours faithfully,

Place :

Signature of the Applicant



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Annexure-R<sub>3</sub>

3A

## Government of West Bengal

## Letter of Intent (LoI) for Prospecting License-and/ or Mining Lease for mining of minor mineral(s) on private land

LOI No : BNK/BS/2023/1/2023-7

LOI Issuance Date : 10/03/2023

To

Name of the Applicant : **DHIREN GHOSH**Application Id : **BNK/BS/2023/1**

References :

Name of the District : BANKURA

Name of the Mouza : SHYAMPUR

Name of the P.S. : Saltora

J.L. No : 112

Minor Minerals applied for : Black Stone

Plot No : 807

Applied Area : 1.290

Approved Area : 1.290

Sir/Madam,

Whereas the State Government vide notification no. 379-ICE/O/MIN/GEN-MIS/76/2017 dated 24th September 2021, declared that it will bring out detailed modalities of mining of minor minerals on raiyati land.

Whereas the Raiyati Policy was gazette notified vide No. 668/CI/O/MIN/GEN-MISS/17/2022 Dated: 22/11/2022 and Standard Operating Procedure (SOP) for grant of Prospecting License and /or Mining Lease for minor minerals was also notified by the Department of Industry, Commerce and Enterprises, Government of West Bengal.

Whereas you made an application as per the details given under reference above for the grant of Prospecting License-cum-Mining Lease or Mining Lease

Whereas the application was scrutinized and sent to the district authorities as per the SOP and the concerned ADM and DL & LRO has recommended your application for the grant of LOI for the Prospecting License-cum-Mining Lease or Mining Lease on Private Land .

And Whereas an amount of Rs **167700.00** only has been deposited by you as the LOI issuance amount as per the SOP vide banking transaction ID **WMDT106597** Dated **06/03/2023** .

And whereas after careful consideration, your said application is accepted and this Letter of Intent ( LoI) for Prospecting License-cum-Mining Lease or Mining Lease for mining of minor mineral(s) on private land is granted subject to the following conditions:

1. This LOI is valid for a period of 12 months from the date of issuance.
2. You shall prospect, determine and establish the minor mineral reserve and get it approved by the competent authority .
3. You shall get the mining plan and mine closure plan prepared by the qualified agency, and get it approved by the competent authority.
4. You shall submit the application for Environment Clearance (EC) to the State Environmental Impact Assessment Authority (SEIAA) and get it approved by the competent authority.
5. You shall obtain the CTO/CTE from the competent authority
6. During prospecting and mining in the Raiyati land, if the applicant employs workers or contractors, it must be ensured by the applicant that such engagements are carried out strictly as per applicable labour laws and rules.
7. You shall comply with all orders and judgments of judicial authorities including Hon'ble National Green Tribunals, Hon'ble High Court at Calcutta, and Hon'ble Supreme Court of India, and applicable laws, rules, regulations, notifications, government orders, policies, etc. and obtain all statutory clearances/approvals/permissions.
8. You shall make all arrangements for ensuring safety standards and prevention of occupational health hazards as required by orders and judgments of judicial authorities including Hon'ble National Green Tribunals, Hon'ble High Court at Kolkata, and Hon'ble Supreme Court of India; applicable laws, rules, regulations, notifications, government orders, policies, etc.; and best industry practices and standards.
9. All the aforesaid works and any other in connection with this Prospecting License-cum-Mining Lease or Mining Lease shall be carried out by you at your own cost.
10. Storage of Overburden, removal and utilisation of top soil, reclamation and Rehabilitation of land, discharge of effluents, restoration of flora- all as per provisions of relevant laws, acts and rules AND payment of royalty and rent etc will be sole responsibility of the applicant.
11. No claim shall lie against the State Government/ WBMDTCL which may be claimed by any person or persons in respect of any damage, injury , disturbance all costs and expenses in connection with this Prospecting License-cum-Mining Lease or Mining Lease .
12. There shall be no suits or legal proceedings against the State Government/ WBMDTCL relating to disputes arising out of the area under this Prospecting License-cum-Mining Lease or Mining Lease
13. This LOI is issued without prejudice to any other order or direction from the court or competent authority.
14. This LOI does not, in any way, imply the approval of the State Government in terms of necessary clearances under other relevant/applicable statutory provisions.
15. You shall also abide by other terms and conditions, if any, of the Notification No. 668/CI/O/MIN/GEN-MISS/17/2022 Dated: 22/11/2022.

In case the activities stated above for the granting of mining lease are not completed within the validity period of the LOI, the LOI will lapse and the authority reserves the right to extend the LoI/ forfeit the advance money deposited by you.

For granting of the mining lease, you are requested to submit Approved mining reserve/ Geological reserve, approved Mining Plan, Environment Clearance Certificate, Consent to Establish (CTE), Consent To Operate (CTO) and others statutory clearances to the WBMDTCL and upload the same on the designated online portal. Conversion of land and payment of one time mining lease fee is mandatory before the granting of Mining Lease as per SOP.

The authority reserves the right to revoke this LOI and forfeit the money as deposited , in case of violation of any of the afore stated terms and conditions at any point of time .

Thanking you,

Issued by : GM NONCOAL  
Designation : Managing Director, WBMDTCL  
Place : Kolkata  
Address : WBIIDC Building,3rd Floor,  
DJ-10, DJ Block, Sector-II,  
Bidhannagar, Kolkata- 700091.  
Contact No : 033-2359 0073  
Email ID : raiyatipolicy.wbmdtcl@gmail.com

*Note: This is a digital document and does not need any signature.*

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Annexure-R<sub>4</sub>  
24



**WEST BENGAL POLLUTION CONTROL BOARD**

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar

Kolkata – 700 106, Ph.: 2202-3000, Fax : (033)2202-3099

Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

-2N-90/2025(E)

Dated:

.02.2026

To

The Secretary

State Level Expert Appraisal Committee, West Bengal,

Paribesh Bhawan, 10A, Block – LA, Sector – III,

Bidhannagar, Kolkata – 700 106.

Sub: Public Hearing for the proposed **Shyampur Stone Mine** having area of 1.29 Ha. (3.19 acres) and production capacity: 23,978.85 cum/ Annum at Mouza & Village – Shyampur, JL No. 112, Plot No.- 807, PO, P.S. & Block: Saltora, Dist-Bankura, Pin-722158 of **Dhiren Ghosh**.

Sir,

Enclosed please find herewith the following documents for the above mentioned project towards environmental clearance by the State Environment Impact Assessment Authority, Government of West Bengal.

- 1) Chronology of events leading to Public Hearing. (Annexure – I).
- 2) Minutes of Public Hearing dated 31.12.2025 at the meeting hall of Saltora Block Office, Dist – Bankura, West Bengal. (Annexure – II).
- 3) Copy of attendance of panel members and others in Public Hearing. (Annexure – III).
- 4) One pen drive containing the videography of the public hearing. (Annexure – IV).

Yours faithfully,

Sd/-

Chief Engineer (EIM Cell)

West Bengal Pollution Control Board

Encl: As stated.

Memo No. 125(1)-2N-90/2025(E)

Dated: 03 .02.2026

Copy to:

Sri Dhiren Ghosh, Vill-Digtore, P.O+P.S-Saltora, Dist-Bankura, Pin-722158.

Chief Engineer (EIM Cell)

West Bengal Pollution Control Board

**Annexure-I****Chronology of events leading to Public Hearing**

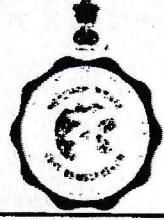
- 1) Copy of the letter from the Additional District Magistrate (LR), Dist – Bankura dated 11.11.2025 (copy enclosed).
- 2) Letter of circulation of copies of Executive Summary and EIA / EMP of the project on 19.11.2025 (copy enclosed).
- 3) Notification of Public Hearing in three local dailies published in “The Millennium Post”, “Aajkaal” and “Sanmarg” on 18.11.2025 (copy enclosed).
- 4) Holding Public Hearing at the meeting hall of Saltora Block Office, Dist – Bankura, West Bengal on 31.12.2025.

**Copies of Executive Summary with EIA/EMP report were available for public scrutiny in the offices of:**

1. Office of the District Magistrate, Bankura, Govt. of West Bengal.
2. Office of the Additional District Magistrate (L.R.), Dist – Bankura, Govt. of West Bengal.
3. Office of the Sub-Divisional Officer, Bankura Sadar Sub-Division, Dist – Bankura.
4. Office of the Block Development Officer, Saltora Development Block
5. Office of the General Manager, D.I.C., Bankura.
6. Office of the Sabhadhipati, Bankura Zilla Parishad.
7. Office of the Saltora Panchayet Samity, Dist – Bankura
8. Office of the Saltora Gram Panchayat, Bankura.
9. The Environmental Engineer, WBPCB, Durgapur Regional Office, Sahid Khudiram Sarani, City Centre, Durgapur, PIN – 713216, Dist – Paschim Bardhaman.
10. Department of Environment, Govt. of West Bengal, Pranisampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector – III, Bidhannagar, Kolkata 700 106.
11. Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Kolkata, IB-198, Sector – III, Salt Lake City, Kolkata – 700 106.
12. Head Office of West Bengal Pollution Control Board, Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata – 700 106.

Annexure - I (Sl. No. 2)

**GOVERNMENT OF WEST BENGAL**  
**OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR**  
**BANKURA**  
**(REVENUE MUNSHIKHANA)**  
**Email : [rmsectionbankura2015@gmail.com](mailto:rmsectionbankura2015@gmail.com)**



Memo No: 2417/RM

Dated: 11/11/2025

To  
 The Chief Engineer (EIM Cell),  
 West Bengal Pollution Control Board,  
 Department of Environment, Govt. of West Bengal,  
 Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar,  
 Kolkata-700106 (WB) ([debasarkar69@gmail.com](mailto:debasarkar69@gmail.com)).

**Sub:** - Public Hearing of M/S. Dhiren Ghosh for Shyampur Stone Mine having area of 1.29 Ha. and production capacity: 2,3978.85 cum /Annum (DSR POTENTIAL CODE-BNK-BS-ZONE-01), Mouza - Shyampur, JL No.-112, Plot No. -807, P.O., P.S. & Block: Saltora, Dist. - Bankura, Pin - 722158

**Ref:** - Your Office Memo No. 1222-2N-90/2025 (E) dated: 03/11/2025

Sir,

The apropos above captioned subject, I am directed to inform you that the Public Hearing for proposed aforesaid project may be fixed on **31/12/2025 at 12:00 PM** onwards at the **meeting hall of Saltora Block Office, Bankura**. The **Additional District Magistrate (L.R), Bankura** will preside over the meeting.

This has a reference to the letter vide No. 1222-2N-90/2025 (E) dated: 03/11/2025

Yours faithfully,

Additional District Magistrate (L.R)  
 Bankura.

Memo No. 2417 /1(4)/R.M.

Dated. 11/11/2025

Copy forwarded for information and with a request to attend the hearing to:

- (1) The Sub-Divisional Officer, Bankura Sadar.
- (2) The Officer-in-Charge, Industry Cell, Bankura.
- (3) The Karmadhakshya, Janaswasthya-O-Paribesh Sthayee Samity, Bankura Zilla Parishad, Bankura
- (4) The Block Development Officer, Saltora

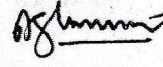
Additional District Magistrate (L.R)  
 Bankura.

**Memo No. 24/7 /1(4)/1(2) /R.M.**

**Dated. 11 / 11 /2025**

Copy forwarded for information to:

- (1) The Superintendent of Police, Bankura with a request to arrange to depute Police Personnel at the venue for maintenance of Law & Order.
- (2) The CA to the District Magistrate, Bankura with a request to place it before the authority for kind perusal.

 11/11/25

**Additional District Magistrate (L.R),  
Bankura**



**249**  
**WEST BENGAL POLLUTION CONTROL BOARD**  
 (Department of Environment, Government of West Bengal)  
 Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
 Kolkata - 700 106, Ph.: 2202-3000, Fax : (033)2202-3099  
 Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

38

Memo No. <sup>1285/1-12</sup> -2N-90/2025(E)

Dated: 19 .11.2025

### C I R C U L A R

It is hereby informed that a Public Hearing will be held on **31.12.2025 at 12:00 Hrs** at the meeting hall of Saltora Block Office, Dist - Bankura, West Bengal for the proposed **Shyampur Stone Mine** having area of 1.29 Ha. (3.19 acres) and production capacity: 23,978.85 cum/ Annum at Mouza & Village - Shyampur, JL No. 112, Plot No.- 807, PO, P.S. & Block: Saltora, Dist-Bankura, Pin-722158 of **Dhiren Ghosh**. Paper notification in this respect may kindly be seen in "The Millennium Post", "Aajkaal" and "Sanmarg" dated 18.11.2025.

In this regard copies of the draft EIA / EMP report and Executive Summary of the project along with soft copies are sent herewith for record and for access to the general public for their information and participation of locally affected persons in the Public Hearing on **31.12.2025**. Special care against any damage or pilferage of the draft EIA / EMP report and Executive Summary copies should be taken as these are very much limited in number.

*[Signature]*  
19/11/2025

**Chief Engineer (EIM Cell)**  
**West Bengal Pollution Control Board**

o/c

Memo No. 1285(12)  
-2N-90/2025(E)

Dated: 19.11.2025

Copy forwarded with copies of draft EIA / EMP report, Executive Summary (English and Bengali) along with soft copies: -

- |   |  |
|---|--|
| 1. Office of the District Magistrate, Bankura, Govt. of West Bengal.  | 1 Set of Executive summary in English & Bengali and one draft EIA / EMP report |
| 2. Office of the Additional District Magistrate (L.R.), Dist – Bankura, Govt. of West Bengal.   | - Do -   |
| 3. Office of the Sub-Divisional Officer, Bankura Sadar Sub-Division, Dist – Bankura.  | - Do -   |
| 4. Office of the Block Development Officer, Saltora Development Block   | - Do -   |
| 5. Office of the General Manager, D.I.C., Bankura:  | - Do -   |
| 6. Office of the Sabhadhipati, Bankura Zilla Parishad.  | - Do -   |
| 7. Office of the Saltora Panchayet Samity, Dist – Bankura   | - Do -   |
| 8. Office of the Saltora Gram Panchayat, Bankura.   | - Do -   |
| 9. The Environmental Engineer, WBPCB, Durgapur Regional Office, Sahid Khudiram Sarani, City Centre, Durgapur, PIN – 713216, Dist – Paschim Bardhaman. | - Do -   |
| 10. Department of Environment, Govt. of West Bengal, Pranisampad Bhavan, 5 <sup>th</sup> Floor, LB-2, Sector – III, Bidhannagar, Kolkata 700 106.     | - Do -   |
| 11. Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Kolkata, IB-198, Sector – III, Salt Lake City, Kolkata – 700 106.  | - Do -   |
| 12. Head Office of West Bengal Pollution Control Board, Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata – 700 106.                   | - Do -   |

*D. D. D.*  
19/11/2025

**Chief Engineer (EIM Cell)**  
**West Bengal Pollution Control Board**

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1st time court had convicted a suspect of crimes in Darfur

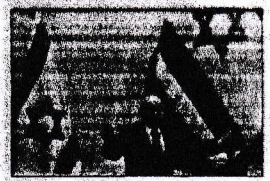
GUE: Prosecutors International Criminal Monday asked for a ce for a leader of the jaweed militia con- laying a major role in n of atrocities com- the Sudanese region more than 20 years luding ordering mass is and bludgeoning rers to death with an iterally have an axe before you," prosec- Nicholls told judges igue as Ali Muham- bd-Al-Rahman, also Ali Kushayb, looked month, Abd-Al- was convicted of 27 cluding mass mur- rapes, for leading d militia forces that a campaign of kill- lestruction in 2003- as the first time the l convicted a suspect in Darfur. "He com- se crimes knowingly, and with, the evi-

**“LAST MONTH, ABD-AL-RAHMAN WAS CONVICTED OF 27 COUNTS, INCLUDING MASS MURDERS AND RAPES”**

ence shows, enthusiasm and vigour," Nicholls said. Abd-Al-Rahman pleaded inno- cent to charges of war crimes and crimes against humanity when his trial opened in April 2022 and argued he was not the person known as Ali Kush- ayb. The judges rejected that defence, saying he even iden- tified himself by his name and nickname in a video when he surrendered. The defence will take the floor later in the week and has asked for a seven-year sentence, which would allow the 76-year- old to be released in the next 18 months, considering time

served. Abd-Al-Rahman surren- dered to authorities in the Cen- tral African Republic, near the border with Sudan, in 2020. Rebels from Darfur's eth- nic central and sub-Saharan African community launched an insurgency in 2003, com- plaining of oppression by the Arab-dominated government in the capital, Khartoum. Then- President Omar al-Bashir's government responded with a scorched-earth campaign of aerial bombings and raids by the Janjaweed, who often attacked at dawn, sweeping into villages on horseback or camelback. Up to 300,000 people were killed and 2.7 million were driven from their homes in Darfur over the years. Al-Bashir has been charged by the ICC with crimes includ- ing genocide, but he has not been handed over to face justice in The Hague, despite being ousted from power and detained. AGENCIES

TEL AVIV: After repeated delays, Israel's government has agreed to launch an investigation into the govern- ment failures that led to the Hamas-led attack on Octo- ber 7, 2023, that triggered the war in Gaza. But questions about the investigation's independence drew accusations Monday that Prime Minister Ben- jamin Netanyahu is trying to evade personal responsi- bility in the worst attack in Israel's history. Israel has tradi- tionally appointed an inde- pendent state commission of inquiry, led by a retired judge, following major gov- ernmental failures. Netanyahu has resisted calls for such an investigation into the October 7 failures, saying only that he would answer all questions when the war is over. In Sunday's decision, he said the ceasefire that went into effect on Octo- ber 10 allows the government to start the investigation. His Cabinet approved



Israeli Prime Minister Benjamin Netanyahu

the formation of a watered- down "government commit- tee." Netanyahu will oversee the makeup of the team gov- erning the inquiry, in effect putting him in charge of the probe. More details about the inquiry are to be announced in 45 days. Israel's opposi- tion leader, Yair Lapid, called the decision insulting to the victims of October 7 and to the hundreds of soldiers who have died in the war. "The govt is doing everything it can to run from the truth and evade responsibility," Lapid said. The govt is "establish- ing a commission that will investigate itself," noted the Movement for Quality Gov- ernment in Israel. AGENCIES

PARIS: I signed a l up to 10 drones, and other France of as part of the cou security. Ukra Volodyn signed th French P Macron, deal" at a ence at th palace. T nary com stating it series of I ment. "F be able t fighter je

pia confirms e Marburg s deaths in v outbreak

ABABA: Ethiopia lay confirmed three m the Marburg hem- virus that has been n an area neighbour- Sudan. h Minister Mekdes d Ethiopia's govern- urch declared a Mar- break on Friday, had t tests in 17 suspected the country's south. reak was reported in region. nister said there active cases but the ent was taking pre- cautions. A team from l Health Organisation frica Centres for Dis- trol and Prevention d dispatched to sup- testing and outbreak South Sudan's health on Sunday issued a alth advisory to resi- our counties to wash nds frequently and tact with bodily flu- vent the spread of the AGENCIES

**EASTERN RAILWAY**  
Tender Notice No.: KPA/EG/OT-12/25-26, Dated: 06.11.2025. Deputy Chief Electrical Engineer (G), Eastern Railway Workshop, Kanchrapara, Carriage / Loco Complex, North 24 Parganas, P.O. Kanchrapara, Pin. 743145, West Bengal invites e-tender from the Reputed, Established and Experienced Govt. Licensed Electrical Contractors with sound financial capabilities for the following work. Tender No.: KPA/EG/OT-12/25-26, Name of the work: Outcome and activity - based outsourcing for operation, maintenance & breakdown rectification of electrical and mechanical systems / assets: at old filter house, new filter house and colony submersible pumps of Shop No. 35/ Kanchrapara under the jurisdiction of Deputy Chief Electrical Engineer (G), Kanchrapara. Tender assessed cost: ₹ 3,07,50,742.65. (Including GST and all other taxes/charges). Cost of Tender Form: Nil. Earnest Money: ₹ 3,03,800.00. Time of work completion: 03 years. Tender Closing date and time: 01.12.2025 at 15.00 hrs. The Complete details of the tender & document and other details can be seen and obtained from the website: www.irps.gov.in. The bidding for the tender is to be submitted through e-tendering on above website within 01.12.2025 at 15.00 hrs. Manual offers are not allowed against this tender and any manual offer if submitted shall not be accepted and will be summarily rejected. MISC-2872025-26  
Tender Notice is also available at website: www.ir.mianrailways.gov.in / www.irps.gov.in  
Follow us at: @EasternRailway @easternrailwayheadquarter

**NOTICE**  
**West Bengal Pollution Control Board**  
In compliance with Notification No. S.O.1533(E) dated 14.09.2006 of Ministry of Environment, Forests & Climate Change, Govt. of India, it is hereby notified that the Public Hearings for the proposed sand/stone mining projects in the district of Bankura, West Bengal will be held on 31.12.2025. The date, time and venue of the hearings are hereby scheduled as follows:

Name of Sand/Stone Mine	Date & Time of Public Hearing	Venue of Public Hearing
<b>Shyampur Stone Mine</b> having area of 1.29 Ha. (3.19 acres) and production capacity: 23,978.85 cum/Annum at Mouza & Village - Shyampur, J.L No. 112, Plot No.- 807, PO, P.S. & Block: Saitora, Dist-Bankura, Pin-722158 of Dhiren Ghosh.	31.12.2025 at 12:00 hrs.	At the meeting Hall of Saitora Block Office, Dist - Bankura.
<b>Bakulla Sand Mine</b> (Sand Block No. 0104DM006) over an area of 4.56 Hectare / 11.27 Acres [after surrendering 0.64 Ha. the project area is 3.92 Ha/9.69 Acres] on the river Damodar at Plot no: 46 in Mouza: Bakulla, P.S.-Saitora, J.L. No.- 44, District: Bankura, West Bengal of M/s. Amrit Vintrade Private Limited.	31.12.2025 at 13:00 hrs.	

Any person or association of persons who feel that he/it might be affected or the local authority involved, may consult the copies of Executive Summary of the project (English and Bengali) and draft EIA/EMP report which would be available at the (1) Office of the District Magistrate, Bankura, Govt. of West Bengal (2) Office of the Additional District Magistrate (LR), Bankura (3) Office of the Sub-Divisional Officer, Bankura Sadar Sub-Division, Bankura (4) Office of the Block Development Officer, Saitora Development Block (5) Office of the General Manager, D.I.C., Bankura (6) Office of the Sabhadhipati, Bankura Zilla Parishad (7) Office of the Saitora Panchayat Samity (8) Office of the Saitora Gram Panchayat, Bankura (9) Office of the Salma Gram Panchayat, Bankura (10) Office of the Environmental Engineer, Durgapur Regional Office, WBPCB, Sahid Khudiram Sarani, City Centre, Durgapur, PIN - 713216, Dist - Paschim Bardhaman (11) Department of Environment, Govt. of West Bengal, Pranisampad Bhawan, 5th Floor, LB-2, Sector - III, Bidhannagar, Kolkata 700 106 (12) Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Kolkata, IB-198, Sector - III, Salt Lake City, Kolkata - 700 106 (13) Head office of West Bengal Pollution Control Board, Paribesh Bhawan, 10A, Block - LA, Sector - III, Bidhannagar, Kolkata - 700 106. Executive Summary, Draft EIA Report and the application form of the project would also be available in the website of the Board: www.wbpcb.gov.in  
Any person or groups who might be locally affected from the proposed projects or activities may participate in the public hearings to be held on the above mentioned date, time and venue. They may make verbal or written suggestions / objections in the matter in the public hearing meetings. Any other concerned persons having a plausible stake in the environmental aspects of the projects or activities may make suggestions/objections in writing to the Chief Engineer (EIM Cell), Paribesh Bhawan, 10A, Block - LA, Sector - III, Bidhannagar, Kolkata - 700 106 before the date of public hearings.  
Member Secretary  
West Bengal Pollution Control Board

mille  
CHA  
I am Habibar in my card, PAN school ce 010) ha: Khatun,D Mondal. filed an c Class Jud vide No that Mari Mondal c O-Habiba are the sc  
I am Jhu - Bikash Late Gou Vill. - Shri Kaliyaganj West Beng paternal marriage, J Jhumpa P This chang of Raiga vide Affid: 07.05.24, Saha, W/ and Jhumi Chandra S person.

I, Debabr PO + PS- declared affidavit Debabr actual nar But due to has been Birth Cert Basak in p and Tanu Tanuja Dut Basak anc and ider Dutta Bas and identi



Attendance of the public present in the Public Hearing for the proposed Shyampur Stone Mine having area of 1.29-Ha. (3.19 acres) and production capacity: 23,978.85 cum/Annum at Mouza & Village - Shyampur, JL No. 112, Plot No.- 807, PO, P.S. & Block: Saltora, Dist-Bankura, Pin-722158 of Dhiren Ghosh scheduled on 31.12.2025 at 12:00 Hrs. at the Meeting Hall of Saltora Block Office, Dist - Bankura, West Bengal.

Sl No.	Name & address	Signature
1	Rampada Kundal; saltora	RGM.
2	Mahendra Garai, Beltikuri	Man-
3	Sherad masi had BLPW	Spe
4	Philichowary Saltora	Jay
5	Dhiren Ghosh	DIGTORE
6	prekhas Mondal. Neriathole	Smay
7	মুগ্ধসিংহ মন্ডল	Shri,
8	Uttam Mondal Dhatala	Uttam
9	Dajamoy masi - Shyampur.	Daj-moy masi
10	মন্ডল মন্ডল মন্ডল	মন্ডল মন্ডল
12	Aditya Mondal Goto	Aditya Mondal
13	ERJUT Mondal	<del>A</del>
14	০১৪৭৭২১ ৬৩১৭ ১৫১৬০১৩	
15	Uttam Mondal Shyampur	Uttam Mondal
16	Nanda Lal Kumbhakar. "	Nanda Lal Kumbhakar.
17	Sujjokanta Mondal b	S.K. Mondal
18	Kartick Moy ledapalsh	K. Moyi
19	গোবিন্দ সিন্ধ	31767
20	Gouvik Kumbhakar "	3112125
21	Kartik Maji Patdoha	Patdoha
22	Sri Ram Maji; ledgareh	ramji
23	Jahar Lal Mondal (Shyampur)	JLM

Sl No.	Name & address	Signature
24	Hari Sathou Bone <del>...</del> Shyampur	
25	ଉତ୍କଳ ମାଧ୍ୟମିକ - ଗୋବିନ୍ଦ	ଉତ୍କଳ ମାଧ୍ୟମିକ
26	ଶ୍ରୀକାନ୍ତ ସାହି - ଗୋବିନ୍ଦ	
27	ରାଜେନ୍ଦ୍ର ସାହି = "	ରାଜେନ୍ଦ୍ର ସାହି
28	ନୀଳମଣି ସାହି କାଳିଙ୍ଗ	
29	Rajamoy Roy. ବାଟ -	Rajamoy Roy
30	Mankesh Pramanik Ledapalash	Mankesh Pramanik
31	ଶ୍ରୀକାନ୍ତ ସାହି ଗୋବିନ୍ଦ	ଶ୍ରୀକାନ୍ତ ସାହି
32	Goulam Pramanik Ledapalash	
33	ଉତ୍କଳ ମାଧ୍ୟମିକ ଶ୍ରୀ କିଶୋର	
34	ଉତ୍କଳ ମାଧ୍ୟମିକ ଦିନକର	
35	ଉତ୍କଳ ମାଧ୍ୟମିକ ଦିନକର	
36	ଉତ୍କଳ ମାଧ୍ୟମିକ ଦିନକର	
37	ଉତ୍କଳ ମାଧ୍ୟମିକ ଦିନକର	
38	ଉତ୍କଳ ମାଧ୍ୟମିକ ଦିନକର	
39	ଉତ୍କଳ ମାଧ୍ୟମିକ ଦିନକର	
40	ଉତ୍କଳ ମାଧ୍ୟମିକ ଗୋବିନ୍ଦ	
41	ନିର୍ମଳା ସାହି (ଗୋବିନ୍ଦ)	
42	Suleh Mazi ମାଧ୍ୟମିକ	
43	Daya mayharani Arada	
44	Ananda Mami - Krishnapur	
45	Debel Hansda Kaliva sa	
46	ନିର୍ମଳା ସାହି କାଳିଙ୍ଗ	
47	Swap Kr. Tip am. Consultant ANACON	
48.	Deban Pak - Em. Se.	



PROCEEDINGS OF THE PUBLIC HEARING HELD ON 31-12-2025 AT 12:00 NOON AT THE MEETING HALL OF BLOCK DEVELOPMENT OFFICE, SALTORA, DIST BANKURA, WEST BENGAL FOR THE PROPOSED SHYAMPUR STONE MINE OVER AN AREA OF 1.29 HA (3.19 ACRES) AT MOUZA: SHYAMPUR, J.L. NO. – 112, PLOT NO. – 807, P.S. & BLOCK: SALTORA, GRAM PANCHAYAT: SALTORA, DISTRICT: BANKURA, WEST BENGAL BY M/S. DHIREN GHOSH.

Sri Dhiren Ghosh (henceforth termed as Project Proponent) submitted an application to the West Bengal Pollution Control Board (herein after referred to as the State Board) for conducting a Public Hearing for proposed Shyampur stone mine over an area of 1.29 Ha (3.19 Acre) at the Shyampur Mouza, J.L. No. – 112, Plot No. – 807, P.S. & Block: Saltora, Gram Panchayat: Saltora, Dist: Bankura, West Bengal. The Environmental Clearance (EC) for the said project is required to be obtained from State Environmental Impact Assessment Authority, W.B after conducting Public Hearing.

Accordingly, the State Board conducted the Public Hearing on 31-12-2025 at 12:00 noon at the meeting Hall, Block Development Office, Saltora, Bankura, Dist –Bankura, West Bengal. A considerable gathering of people was present during the hearing. List of the panel members and others present during the public hearing is enclosed as *Annexure*.

Sri Vivek Dattatraya Bhasme, IAS, Additional District Magistrate (LR) & DL & LRO, Bankura presided over the hearing.

The Public Hearing started with a welcome note from Sri Kunal Sahoo, Assistant Environmental Engineer EIM Cell, West Bengal Pollution Control Board. He briefed the audience about the modalities and significance of Public Hearing, which is part of Public Consultation process under EIA Notification, 2006 and it's subsequent amendments. He also gave an overview of the proposed project to the attending public and requested the gathering present at the hearing to come up with relevant questions and suggestions regarding the proposed project after listening carefully the presentation to be given by the project proponent. He also informed that proceedings of the Public Hearing along with videography will be forwarded to the appropriate authorities for their consideration for setting up of the proposed project.

With due permission of Sri Vivek Dattatraya Bhasme, IAS, Additional District Magistrate (LR) & DL & LRO, Bankura and Chairman of the public hearing, Sri Kunal Sahoo requested the project proponent, to describe the details of the proposed project.

On behalf of the project proponent, Mr. Swarup Kumar Tripathy, of the environment consultancy firm (M/s. Anacon Laboratories Pvt. Ltd.-Nagpur) engaged by the project proponent, narrated the proposed project. He explained the locational details of the project and basic requirements like land, water, manpower, etc. for the proposed project. He informed that the pollution potential involved in the project activities will be well taken care of by the project proponent and elaborated on the steps to be taken for environmental pollution control, afforestation program/green-belt development.

During the discussion, the panel members and the others present in the public hearing came up with queries / suggestions with respect to the proposed project, which are noted below:

Sri Manbodh Pramanik of Vill-Ledapalash, requested the project to elaborate briefly about the employment opportunity for the proposed project and details of Corporate Environment Responsibility (CER) program to be undertaken.



*The representative of the project proponent clarified that total project cost of the proposed project is Rupees 60 Lakhs and the 2% of the project i.e. Rupees 1.25 Lakhs will be utilized under CER program. He also mentioned CER initiatives will include plantation of 150 saplings, construction of benches and toilet at Shyampur High School. He also mentioned that approx. 20 nos. of people will be engaged for this project and preference will be given to the local villagers.*

Sri Akrur Mondal, of Vill- Arunia, requested the project proponent to give maximum employment opportunity to local people.

*The representative of the project proponent clarified that total 20 nos. of people will be engaged for this project and preference will be given to the local villagers.*

Sri Subal Majhi of Vill-Ledapalash, expressed his concern about the possibility of dust pollution due to mining activity including transportation and requested the project proponent to take necessary precautionary measures in this regard.

*The representative of the project proponent mentioned that necessary preventive measures such as covered transportation, suppression of road dust by regular water sprinkling and plantation of trees will be undertaken to control dust pollution.*

Sri Dhiren Mandal of Vill- Digtore, requested the project proponent to develop and maintain the greenbelt as shown in the presentation.

*The representative of the project proponent assured that about 1050 nos. of saplings will be planted in first two years and maintenance will be done for next three years.*

Sri Nabhik Barul of Vill-Digtore requested the project proponent to provide employment to the local villagers.

*The representative of the project proponent mentioned that total 20 nos. of people will be engaged for this project and preference will be given to the local villagers.*

Sri Uttam Mondal of Vill-Dhotula, requested the project proponent to increase the number of manpower in the project.

*The representative of the project proponent mentioned that approx. 20 nos. of people will be engaged for this project and preference will be given to the local villagers. He also assured that if any requirement of additional manpower will arise in future the project proponent will consider for further employment of local people.*

Sri Vivek Choudhary of Vill-Saltora hoped that the proposed stone mining project will help in the economic development of the locality and requested the project proponent for development of local infrastructure.

*The representative of the project proponent clarified that development of local infrastructure will be done in consultation with local authority.*

*[Signature]*

Kunal Saini.



Sri Vivek Dattatraya Bhasme, IAS, Additional District Magistrate (LR) & DL & LRO, Bankura and Chairman of the hearing requested the project proponent to follow the guidelines as per the DGMS and WBPCB rules and regulations. He also hoped that regular water sprinkling must be carried out during the mine operation and transportation to mitigate dust pollution. mentioned that project proponent should provide CCTV camera and complaint box in the mining area. He also requested the project proponent to plant trees and conduct CER activities in consultation with local authority.

Finally, the public hearing was concluded by Sri Kunal Sahoo, Assistant Environmental Engineer, WBPCB after taking consent from Sri Vivek Dattatraya Bhasme, IAS, Additional District Magistrate (LR) & DL & LRO, Bankura with hope that the project proponent will comply with all the suggestions given by the public and panel members present in the public hearing and maintain all the environmental rules & regulations.

*Kunal Sahoo*

Sri Kunal Sahoo  
Asst. Environmental Engineer, EIM Cell  
West Bengal Pollution Control Board

*Sri Vivek Dattatraya Bhasme*

Sri Vivek Dattatraya Bhasme, IAS  
Additional District Magistrate (LR) & DL & LRO,  
Bankura



BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
EASTERN ZONAL BENCH, KOLKATA,  
WEST BENGAL

O. A NO. 19/2026/EZ

In the matter of :  
Ankur Sharma

.....Applicant  
-Versus-

State of West Bengal & Ors.  
....Respondents.



COUNTER AFFIDAVIT ON  
BEHALF OF RESPONDENT

NO. 14

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